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Title: Regarding the Constitution (One-Hundred and Eighth Amendment) Bill 2008.

MR. CHAIRMAN: Please sit down. Shri Pranab Mukherjee to make a statement.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Chairman, Sir, after the adjournment of the House in the morning, I had the privilege of having some discussion with some of my colleagues. I would like to inform the hon. Members that it has been agreed to conduct business of the House smoothly for the remaining days of the current lag of this Session. They wanted to have some sort of assurance about the progress of the Constitution (Amendment) Bill and I am just stating that before bringing the Constitution (Amendment) Bill to the Lok Sabha the Government will complete the process of consultation with all concerned.

I think this assurance assuages the feelings of the hon. Members and here-after the business of the House could be conducted smoothly. We have to transact the financial business and other important business.

With these words, I would request my colleagues belonging to all the sides to help the Chair to conduct the business of the House.  
...(Interruptions)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदय, जिन सात सदस्यों को राज्य सभा से बाहर निकाला गया है, वे धरने पर बैठे हैं।...(व्यवधान)

MR. CHAIRMAN: Nothing would go on record.

(Interruptions) अँ \* \*

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): रघुवंश प्रसाद जी, आपको पूरी बात पता नहीं है। आप एक मिनट बैठ जाइए। मैं कहना चाहता हूँ कि यह बात उस सदन में उठी है, वहाँ आपस में बात चल रही है और मुझे विश्वास है कि शाम तक वहाँ कोई ठीक हल इस चीज का हो जाएगा।

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